

by Sahkari Sakhar Karkhanas?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI. TARUN GOGOI): (a) and (b): No, Sir,

Targets Fixed by FCI for Procurement of Foodgrains

16. SHRI K.V. THANGABALU: Will the Minister of FOOD be pleased to state:

(a) the State-wise targets fixed by Food Corporation of India for 1991-92 regarding procurement of food-grains; and

(b) how it compares with the previous year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI. TARUN GOGOI): (a) and (b) Since procurement of food-grains (wheat, paddy and coarsegrains) under price support operations by Food Corporation of India(FCI) is totally voluntary, and collection of levy-rice under statutory orders from millers/traders is based on a percentage of the quantum of production to be made during a marketing season, it is not practicable to fix any targets for procurement of food-grains by FCI. During 1991-92 rabi marketing season, a total quantity of 77.51 lakh tonnes of wheat was procured for Central Pool till 15th November, 1991 as against 117.23 lakh tonnes of wheat procured during the corresponding period in previous rabi marketing season. During kharif marketing season 1991-92, a total quantity of 32.45 lakh tonnes of rice(including paddy in terms of rice) has been procured for Central Pool till 15th November, 1991 as against 39.62 lakh tonnes of rice (including paddy in terms of rice) procured during the corresponding period of 1990-91. Rice procurement excludes 0.83 lakh tonnes of rice (including paddy in terms of rice) procured by Tamil Nadu Government, which does not contribute to the Central Pool.

Drinking Water Problem in Maharashtra

17. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Maharashtra has demanded any financial assistance from the Union Government for solving the drinking water problem;

(b) the number of villages in Maharashtra where drinking water is yet to be made available ; and

(c) the extent of financial assistance to be given this year for the supply of drinking water in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL) (a) Yes, Sir.

(b) 52 No Source problem villages are yet to be provided with safe drinking water facilities as on 1.10.1991. All other villages have been covered fully or partially with safe drinking water facilities.

(c) Assistance of Rs.33.90 crores has been allocated for 1991-92 for Maharashtra under the Centrally Sponsored Accelerated Rural Water Supply Programme. Out of this Rs.28.80 crores have already been released. In addition Rs.71.76 lakhs for Latur district and Rs.15.67 lakhs for Satara district have been allocated for assistance during 1991-92. Assistance of Rs.4 crores is also likely to be given for drinking water supply in 2000 Scheduled Caste/Scheduled Tribe habitations.

Supply of Alcohol to Public Sector Units

18. SHRIDHARMABHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) the measures taken to provide suffi-

cient quantity of alcohol to the public sector units suffering from its scarcity for production of medicines; and

(b) the details of suggestions received in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN)(a) and (b) The requirements of alcohol of the public sector units for production of medicines are being duly catered to through inter-State/ intra-State allocations from time to time.

Public Grievances

19. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER please to state:

(a) the number of public grievances received by the Ministry of Personnel, Public Grievances and Pensions during the period from April 1, 1990 to March 31, 1991:

(b) the number of grievances out of them upon which action has been taken;

(c) the number of grievances found to be correct; and

(d) the number of guilty persons against whom action has been taken where the grievances were found correct?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) (a) to (d) The Ministry of Personnel, Public Grievances and Pensions received about 15000 complaints/public grievances during the period April 1, 1990 to March 31, 1991. These were sent to the Ministries/Departments concerned for taking necessary action expeditiously. Grievances are substantively dealt with by Ministries /Departments that are administratively

concerned with the subject matter. They take appropriate action and intimate the complainant/petitioner about it. There is no centralised system for recording action taken in respect of individual grievances.

Allotment of Government Accommodation

20. SHRI JEEVAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government flats in Delhi have been allotted to persons other than government servants and MPs;

(b) if so, the details thereof and the reasons therefor;

(c) the details of the criteria laid down for different categories of persons to whom the flats have been allotted and since when this practice is in vogue and the number of times the criteria was changed;

(d) the details of the categories of persons to whom the flats were allotted and for how long a period, giving the maximum period permissible;

(e) whether any maximum income criteria has also been fixed for each category of persons; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c) The details of such allotments are given in the Annexures I-VI.

Certain non entitled categories such as freedom-fighters, social workers and artists were allotted from the beginning after getting the approval of CCA in individual cases.